

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)
No(s).15238/2011

(From the judgement and order(s) dated 13/05/2011 in CWP
No.2349/2011 of The HIGH COURT OF H.P. AT SHIMLA)

ROHIT BHOIL Petitioner(s)

VERSUS

STATE OF H.P.& ORS. Respondent(s)

(With appln(s) for impleadment as party respondent and prayer
for interim relief)

Date: 31/10/2011 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. Gaurav Sharma, Adv.
 Ms.Surbhi Mehta, Adv.

For Respondent(s) Mr.Ajay Diggpaul, Adv.
 Ms.Arati Bansal, Adv.
 For Ms. N.Annapoorani ,Adv

 Mr.Anil Chandel, Adv.
 For Mr. Abhay Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Application for impleadment is allowed.

Memo of parties be filed within four weeks.

Call after four weeks.

(G.V.Ramana)
Court Master

(Veena Khera)
Court Master